

(b) It is being tried in collaboration with Bharat Coking Coal Limited at a 2 tonne per hour pilot plant at Lodhna and a 10 tonne per hour Process Demonstration Unit is under fabrication to be installed at Patherdih.

(c) It is not possible to give any value until trials are completed.

(d) This project has been assigned very high priority.

**Offer by Canadian Firm in Filling India's Requirement for Electronic Phone System**

3028. SHRI N.E. HORO : Will the PRIME MINISTER be pleased to state :

(a) whether Government has sought the Canadian firm's offer on electronic phone system in filling India's requirements;

(b) whether it is also a fact that manufacturers claim that Mitel equipment in offices, institutions and hospitals could reduce the space occupied for communications within a building by 75 per cent in comparison to electro-mechanical equipment in vogue today; and

(c) if so, the details regarding the plan of Government alongwith the investment likely to be made in this regard ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M.S. SANJEEVI RAO) : (a) No, Sir.

(b) Electronic PABXs occupy less space in a building in comparison to electro-mechanical equipment. No specific information is available regarding space saving in respect of Mitel equipment.

(c) Steps are being taken, for setting up manufacture of Electronic PABX equipment by Indian Telephone Indus-

tries. U.P. Electronics Corporation Limited, West Bengal Electronics Industrial Development Corporation Limited, Maharashtra Electronics Corporation Limited and Punjab Wireless Systems Limited. The Department of Electronics is coordinating centralised purchase of foreign technology to be transferred in parallel to these public sector companies. The investment required for the manufacture of such exchanges will be known only when agreement for such transfer of technologies has been concluded.

**Payment in Place of L.T.C.**

3029. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it has come to the notice of Government that large scale malpractices are being indulged in availing the Leave Travel Concession by the Central Government employees;

(b) whether there is any proposal to amend the rule and make lumpsum payment in place of the travelling expenses; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) No instance of large scale malpractices being indulged in availing of leave travel concession by Central Government employees has been brought to the notice of the Department of Personnel & A.R.

(b) No, Sir.

(c) Does not arise.

**Missing of Foreign Arms and Ammunitions from Bihar**

3030. SHRI B.V. DASAI :  
SHRI KUSUMA KRISHNA  
MURTHY :

SHRI M. RAM GOPAL  
REDDY :  
SHRI MANI RAM BAGRI :  
SHRI RAJNATH SONKAR  
SHASTRI :  
SHRI CHATURBHUIJ :  
SHRI MOTIBHAI R. CHAU-  
DHARY :  
SHRIMATI KISHORI SIN-  
HA :  
SHRI GUHFRAN AZAM :  
SHRI KAMAL NATH :  
SHRI NARAYAN CHOU-  
BEY :  
KUMARI PUSHPA DEVI  
SINGH :  
SHRI RAVINDRA VERMA:  
SHRI JAGPAL SINGH :  
SHRI PIYUSH TIRKI :  
DR. VASANT KUMAR  
PANDIT :  
SHRI KRISHAN PARTAP  
SINGH :

Will the Minister of HOME AF-  
FAIRS be pleased to state :

(a) whether foreign arms and ammu-  
nitions valued at Rs. 1 crore were found  
missing from Government custody in  
Bihar State;

(b) if so, whether it is also a fact  
that the State Government had also  
conducted an enquiry into the missing  
foreign-made arms;

(c) if so, whether these arms were  
missing from a Defence Services Can-  
tonment in the State of Bihar ; and

(d) if so, to what extent the findings  
of the Committee have been examined  
by the Union Government and State  
Government ?

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
(SHRI NIHAR RANJAN LASKAR) :

(a) to (d) Government of Bihar have  
reported that some firearms and ammu-  
nition were seized from the two licensed  
dealers whose licences were suspended  
by District Magistrate, Gaya in 1976  
and were kept in safe custody with ano-

ther Arms dealer namely M/s India  
arms Stores, Gaya. The licence of India  
Arms Stores was subsequently cancelled  
by the District Magistrate in December  
1982 and an Executive Magistrate was  
adopted to break open the lock of the  
shop of India Arms Stores and prepare  
an inventory of the firearms in the shop.  
On breaking upon the lock in June,  
1983, all the arms and ammunition were  
found missing except four firearms. A  
case under IPC and Arms Act was re-  
gistered and proprietor and the licensee  
of the shop was arrested. During inves-  
tigations, it was found that some of the  
firearms were released on the orders of  
the District Magistrate. Further investi-  
gation to trace the remaining missing  
firearms and ammunition is continu-  
ing.

According to report received there  
has been no loss of arms and ammunition  
from Defence Units located in Bihar.

12.00 hrs.

(Interruptions)\*\*

Mr. SPEAKER : Nothing will go on  
record.

(Interruptions)\*\*

अध्यक्ष महोदय : आप पहले पढ़  
लिया करें ।

मैंने खुद एनाउन्स किया है । मैंने  
हाउस में एलान किया है ।

(व्यवधान)

SHRI RAM VILAS PASWAN  
(Hajipur) : Sir, I have given an adjourn-  
ment motion. Have you got my ad-  
journment motion on the Mandal  
Commission Report?

(Interruptions)\*\*